

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A. NO: 114/93

199

T.A. NO: --

DATE OF DECISION 10-9-93

Arvindkumar Mahadeo Gupta

Petitioner

Mr. D. B. Walthare

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Mr. P. S. Lambat

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice M. S. Dehspande, V.C.

The Hon'ble Mr. --

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(M. S. DESHPANDE)
VC

mbm* M

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.114/93

Arvind kumar Mahadeo Gupta,
Asstt.Engineer(I)
South Eastern Railway,
Nagpur.

.. Applicant

-versus-

1. Union of India
through
General Manager,
South Eastern Railway,
Garden Reach,
Calcutta - 43.
2. The Chief Personnel Officer,
South Eastern Railway,
Garden Reach,
Calcutta - 43.
3. The Divisional Personnel Officer,
South Eastern Railway,
Nagpur. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Appearances:

1. Mr.D.B.Walthare
Advocate for the
Applicant.
2. Mr.P.S.Lambat
Counsel for the
Respondents.

ORAL JUDGMENT:
¶Per M.S.Deshpande, V.C.¶

Date : 10-9-93

Heard Mr.D.B.Walthare for the applicant
and Mr.P.S.Lambat for the respondents. Mr.Lambat
makes a statement that as far as item (ii) and (iii)
of para 5.1 of the O.A. are concerned payment
has already made to the applicant. Mr.D.B.Walthare
states that he has no instructions on this but he
is willing to accept the statement made by Mr.P.S.
Lambat and he will not press the prayers so far as
they relate to item (ii) and (iii) of para 5.1 of
the O.A. With regard to the amount of Rs.860/- in
रुपये item no. (i) of para 5.1 of the O.A. the
respondents have stated in para 9 of their written
statement that the matter is under examination

because the applicant was treated as being unauthorisedly absent after he arrived at Calcutta and the applicant had filed an O.A. for regularising his absence and the absence has been regularised. However, the question still remains whether for the absence he would be entitled to the T.A. for the period from 7-9-90 to 17-9-90 and this matter is under examination.

2. The respondents are directed to take a decision and pay the amount which may be payable to the applicant within two months from today. Liberty to the applicant to move the Tribunal if he feels aggrieved by the decisions so reached by the respondents.

3. O.A. disposed of with this direction.

M


(M.S. DESHPANDE)
V.C.

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH CAMP AT NAGPUR.

CONTEMPT PETITION NO.82/94 in

ORIGINAL APPLICATION NO.114/93.

Arvindkumar Mahadeo Gupta

... Applicant.

V/s.

1. The Union of India, Through
Shri A.N.Sinna General Manager,
South Eastern Railway, Garden Reach,
Calcutta-43.

2. Shri A.S.Gupta, Chief Personnel Officer,
South Eastern Railway,
Garden Reach, Calcutta-43.

3. Shri G.R.Patil, Division Personnel Officer,
South Eastern Railway,
Nagpur.

... Respondents.

CORAM: Hon'ble Shri Justice M.S.Deshpande, Vice Chairman.

Hon'ble Shri P.P.Srivastava, Member(A).

APPEARANCES:

Shri D.B.Walthare, Counsel
for Applicant.

Shri P.S.Lambat, Counsel
for Respondents.

ORAL JUDGEMENT:

DATED: 25/4/95.

I Per Shri M.S.Deshpande, Vice Chairman. X

Heard the Counsel. The Respondents Counsel states that the decision has been taken on 4/4/94 in pursuance of the directions of this Tribunal which were made on 10/9/93 and he showed us a copy of the order wherein the decision was taken.

The Applicant's Counsel says that he has not been communicated this order and request that a copy of the order should be furnished to him. The CP-82/94 is disposed of with the direction that the copy of the order dt. 4/4/94 be furnished to the Applicant. No order as to cost.

(P.P.SRIVASTAVA)
MEMBER(A)

(M.S.DESHPANDE)
VICE CHAIRMAN

abp.